

**GOVERNMENT OF INDIA  
MINISTRY OF LABOUR AND EMPLOYMENT  
LOK SABHA  
UNSTARRED QUESTION NO. 1656  
TO BE ANSWERED ON 13.02.2023**

**MECHANISM TO KEEP CHECK ON CHILD LABOUR**

**1656. SHRI ARUN SAO:**

**SHRIMATI POONAMBEN MAADAM:**

**SHRI SUDHAKAR TUKARAM SHRANGARE:**

**SHRI MOHAN MANDAVI:**

**SHRI DILIP SAIKIA:**

**SHRI DEVJI M. PATEL:**

**SHRI RANJEETSINGH NAIK NIMBALKAR:**

**SHRI VIJAY BAGHEL:**

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) whether the Government do not have any mechanism to keep a check on child labour and also keep the data on child labour, if so, the reasons therefor;**
- (b) the fresh steps taken by the Government for strict implementation of the Child Labour (Prohibition and Regulation) Act, 1986;**
- (c) whether the Government has done any review of the work carried out under NCLP (National Child Labour Project), if so, the details thereof;**
- (d) whether the Government has taken any steps to make it more successful, if so, the details thereof; and**
- (e) the projects under NCLP presently under implementation and the funds given to various agencies for implementation of these projects, State-wise including Gujarat?**

**ANSWER**

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT  
(SHRI RAMESWAR TELI)**

**(a) & (b): The Government having given due consideration of various aspects of the problems of child labour enacted the Child Labour (Prohibition and Regulation) Act, 1986 which was amended in 2016.**

**Contd..2/-**

**The amended Act is now called the Child and Adolescent Labour (Prohibition and Regulation) Act, 1986 which inter-alia covers complete prohibition of work or employment of children below 14 years of age in any occupation or process and prohibition of adolescents in the age group of 14 to 18 years in hazardous occupations and processes. It also provides for stricter punishment for employers for violation of the Act and made the offence as cognizable.**

**The Child and Adolescent Labour (Prohibition & Regulations) Rules, 1988 *inter -alia*, provide for District Nodal Officer (DNO) and Task Force at district level under chairpersonship of District Magistrate to ensure that the provisions of the Act are properly enforced. The Government has provided enforcement mechanism in the form of an online portal PENCIL (Platform for Effective Enforcement of No Child Labour).**

**(c) to (e): NCLP Scheme was appraised for its continuation beyond 31<sup>st</sup> March 2021 in terms of relevant instructions of Ministry of Finance. The NCLP scheme has been subsumed with Samagra Shiksha Abhiyan (SSA) Scheme in phased manner. The details of release of grant under NCLP scheme, State-wise, during 2022-23 (upto 31.01.2023) is annexed.**

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**ANNEXURE**

**ANNEXURE REFERRED TO IN REPLY TO PART (c) TO (e) OF LOK SABHA UNSTARRED QUESTION NO. 1656 FOR 13.02.2023 BY SHRI ARUN SAO, SHRIMATI POONAMBEN MAADAM, SHRI SUDHAKAR TUKARAM SHRANGARE, SHRI MOHAN MANDAVI, SHRI DILIP SAIKIA, SHRI DEVJI M. PATEL, SHRI RANJEETSINGH NAIK NIMBALKAR, SHRI VIJAY BAGHEL REGARDING MECHANISM TO KEEP CHECK ON CHILD LABOUR.**

Grant Released under National Child Labour Project Scheme, State-wise, during 2022-23 are as under:

Sl. No.	Name of State	(Rs. In Lakhs)
		2022-23*
1	Andhra Pradesh	116.37
2	Assam	140.68
3	Jharkhand	60.72
4	Karnataka	12.27
5	Madhya Pradesh	236.50
6	Maharashtra	102.54
7	Odisha	43.24
8	Punjab	37.53
9	Tamil Nadu	178.14
10	Telangana	94.65
11	Uttar Pradesh	99.91
12	West Bengal	424.26

\* Upto to 31.01.2023

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